

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.286/MP/2018**

Subject : Petition under Section 79 of the Electricity Act, 2003 for execution of orders dated 14.3.2018 passed in Petition No. 13/SM/2017 and 16.3.2018 passed in Petition No. 1/MP/2017; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against TANGEDCO in relation thereto.

Petitioner : GMR Warora Energy Limited

Respondent : TANGEDCO

Date of hearing : **19.3.2019**

Coram : Shri P.K.Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S.Jha, Member

Parties present : Shri Janmali M., Advocate, GMRWEL  
Shri S.Vallinayagam, Advocate, TANGEDCO  
Ms. S.Amali, Advocate, TANGEDCO

**Record of Proceedings**

Learned proxy counsel for the Petitioner prayed for adjournment due to non-availability of the arguing counsel in the matter. This was not objected to by the learned counsel for Respondent.

2. The Commission accepted the prayer and adjourned the hearing. Matter shall be listed in due course for which separate notice shall be issued to the parties.

**By order of the Commission**

*Sd/-*  
**(B.Sreekumar)**  
**Dy. Chief (Law)**

